CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.21/TT/2022

Dated: .21.3.2022

To,
The Company Secretary,
Parbati Koldam Transmission Company,
5th Floor, JMD Galleria,
Sector-48, Sohna Road, Gurgaon-122018
regulatory@indigrid.com

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission line elelments covered under the Transmission Project of Parbati Koldam Transmission Company Limited.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- a) Submit excel formats of all the forms of the assets for 2014-19 Tariff Period and excel format forms of Combined Asset for 2019-24 Tariff Period.
- b) Submit Form 5 and Form 7A in all the assets for 2014-19 Tariff Period.
- c) Submit Copy of RCE.
- d) Submit Status of Downstream System of all the assets.
- e) Submit details of LD if recovered.
- f) With regard to additional capitalization during 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Asset No.	Head wise /Part y wise	Partic ulars#	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*				arg wis			Reversal (year wise)			Additional Liability Recognized^				Outstanding Liability as on 31.3.2019			
					20)14	-19) pe	erio	d	2014-19 Period			2014-19 Period							
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[#]TL/SS/Communication Systems etc.

g) Submit the following information regarding IDC calculation is submitted for all transmission assets in following format in excel:

L	_oans	Amount	Interest Rate	Drawl Date	Total IDC	Annual Interest Payment Date upto DOCO	Interest Discharged upto DOCO	Annual Interest Payment Date after DOCO

- h) Justifications for additional capitalization claimed during 2019–24 period.
- i) With regard to the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.
- j) Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
- **k)** Confirm whether there is no further additional information required to be submitted by the petitioner.
- Whether the entire scope of work under complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- m) In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Asstt. Chief (Legal)

^{*} Whichever is later

[^]Works deferred for execution, contract amendment - please specify